

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 3

EXCISE APPEAL NO. 10392 OF 2017
(E/MISC/10832/2024) & (E/Cross/10375/2017)

[Arising out of OIO-VAD-EXCUS-001-COM-038-047-16-17 dated 30/11/2016 passed by
Principle Commissioner Customs, Excise and Service Tax-VADODARA-I]

**PRINCIPAL COMMISSIONER, CGST, CUSTOMS
& CENTRAL EXCISE-VADODARA-I**

Appellant

1st Floor...Central Excise Building,
Race Course Circle,
Vadodara, Gujarat-390007

Vs.

STERLING GELATIN

Respondent

(a Division Of Sterling Biotech Limited) 703, ECP Road,
Village- Karakhadi, Taluka- Padra,
Vadodara, Gujarat

WITH

- (i) Excise Appeal No. 10393 of 2017 (Sterling Gelatin)**
(E/Misc/10833/2024) & (E/Cross/10378/2017)
- (ii) Excise Appeal No. 10394 of 2017 (Sterling Gelatin)**
(E/Misc/10831/2024) & (E/Cross/10377/2017)
- (iii) Excise Appeal No. 10395 of 2017 (Sterling Gelatin)**
(E/Misc/10837/2024) & (E/Cross/10380/2017)
- (iv) Excise Appeal No. 10396 of 2017 (Sterling Gelatin)**
(E/Misc/10829/2024) & (E/Cross/10374/2017)
- (v) Excise Appeal No. 10397 of 2017 (Sterling Gelatin)**
(E/Misc/10828/2024) & (E/Cross/10376/2017)
- (vi) Excise Appeal No. 10398 of 2017 (Sterling Gelatin)**
(E/Misc/10836/2024) & (E/Cross/10379/2017)
- (vii) Excise Appeal No. 10399 of 2017 (Sterling Gelatin)**
(E/Misc/10835/2024) & (E/Cross/10373/2017)
- (viii) Excise Appeal No. 10400 of 2017 (Sterling Gelatin)**
(E/Misc/10838/2024) & (E/Cross/10381/2017)
- (ix) Excise Appeal No. 10401 of 2017 (Sterling Gelatin)**
(E/Misc/10839/2024) & (E/Cross/10372/2017)
- (x) Excise Appeal No. 11630 of 2017 (Sterling Biotech Ltd)**
(E/Misc/10834/2024)
- (xi) Excise Appeal No. 10923 of 2019 (Sterling Biotech Ltd)**
(E/Misc/10830/2024)

[Arising out of OIA-VAD-EXCUS-001-APP-035-2017-18 dated 20/04/2017 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I]

[Arising out of OIA-VAD-EXCUS-001-COM-38-18-19 dated 29/03/2019 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I]

Appearance:

Shri Rajesh Nathan, Assistant Commissioner (AR)for the Appellant
Shri Nikhil Gupta, Advocate & Shri Ikesh Nagpal, CA for the Respondent

CORAM:

HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 12259-12270/2024

Date of Hearing : 11.09.2024

Date of Decision : 11.09.2024

RAMESH NAIR

Since as per the NCLT order dated 11th November, 2022 the company has been liquidated. The appeals are disposed as abated in terms of Rule 22 of CESTAT (Procedure) Rules, 1982.

2. Miscellaneous Application and Cross objection also stand disposed of.

(Dictated and pronounced in the open Court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(C. L. MAHAR)
MEMBER (TECHNICAL)